

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

**Contempt Case (AT) No. 16 of 2020 in
Company Appeal (AT) (Insolvency) No. 82 of 2020**

IN THE MATTER OF:

Shadab Khan

...Appellant

Versus

Nisus Finance and Investment Manager & Ors.

...Respondents

Present:

**For Appellant: Mr. Farrukh Khan and Ms. Shantala Sunkrit,
Advocates.**

**For Respondents: Mr. Abhijeet Sinha, Mr. Shikhil Suri, Ms. Nikita
Thapar, Mr. Abhay Singh and Mr. Ankur Kashyap,
Advocates for R-1&2.**

**Mr. Krishnendu Datta, Sr. Advocate with Ms. Shweta
Saini, Advocate and Mr. Jitender Arora, IRP for R-3.**

**O R D E R
(Through Virtual Mode)**

15.09.2020: Reply affidavits filed by the Respondents are taken on record. It is brought to our notice that in appeal against the order passed by this Appellate Tribunal, in respect whereof breach involving contumacious conduct is alleged, has been stayed by the Hon'ble Apex Court in terms of order dated 9th September, 2020.

In view of the same, we do not intend to proceed further until further development in Appeal pending consideration before the Hon'ble Apex Court. Further action in these proceedings will depend upon the outcome of such appeal. The file will lie over.

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Depending upon the outcome of the appeal, the aggrieved party may seek revival of the proceedings.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Jarat Kumar Jain]
Member (Judicial)

[V. P. Singh]
Member (Technical)

am/gc